

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 19.08.2019

No. 286 A: In exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the Probationary Civil Judge (Junior Division) named in column no. 2 of the table given below, the powers of Judicial Magistrate 2nd Class for the District noted against her name in column no. 3 of the table.

Sl. No.	Name of the Officer with designation and present place of posting.	Name of the District
1.	2.	3.
1.	Ms. Roji, Probationary Civil Judge (Junior Division), Patna.	Patna

**By order of the High Court,
Sd/- B.B. Pathak
Registrar General**

Memo. No. 67809-67825 / Dated, Patna the 19.08.2019

Copy forwarded to the Principal Secretary to the Govt. of Bihar, Department of General Administration, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna/ I/C Registrar (Establishment), Patna High Court, Patna/ I/C Registrar (I.T.)-cum-C.P.C., Patna High Court, Patna/ J.R.-cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Authority, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ District and Sessions Judge, Patna for information (and communication to the officer concerned.

Ms. Roji shall be vested with the powers of Judicial Magistrate 2nd Class only after completion of her field training.)

(-) For D. J. concerned only.


Registrar General

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 19.08. 2019

No. 287 A : The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no.2 of the table given below is appointed as Judicial Magistrate in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

Further in exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the officer named below, the powers of Judicial Magistrate 1st Class for the district noted against her name in column no.4 of the table.

Sl. No.	Name of the Officer with designation and present place of posting	(a) Designation at the new station. (b) Place where the Officer is to be ordinarily stationed at. (c) Name of the Judgeship in which posted.	Name of the District
1	2	3	4
1.	Ms. Ritu Kumari J.M.1 st Class, Buxar.	(a) Judicial Magistrate (b) Patna (c) Patna	Patna

By order of the High Court,
Sd/- B.B. Pathak
Registrar General


Memo No. 67836 - 67850 / Dated, Patna the 19.08. 2019

Copy forwarded to the Principal Secretary, Department of General Administration, Govt. of Bihar, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna / I/C Registrar (I.T.)-cum-C.P.C., Patna High Court, Patna/ I/C Registrar (Establishment), Patna High Court, Patna/ Joint Registrar -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judges, Buxar/ Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information (and communication to the officer concerned).

The officer appointed may be directed to make over charge of her office in such a way so as to join her new assignments within 21 days of the receipt of the Court's notification.

Representation dated 24.07.2019 of Ms. Ritu Kumari, J.M. 1st Class, Buxar is hereby disposed of and she is not entitled for T.A.)

(-) For D. J. concerned only.


Registrar General

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 19.08.2019

No. 288A : The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below is appointed as Munsif (Civil Judge, Jr. Div.) in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

As mentioned in column no. 4, the officer is also vested with the powers under Sub-Section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officer is also vested with powers of the Court of small causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officer concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	a) Designation at the new station. b) Place where the officer is to be stationed at ordinarily. c) Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station a) Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). b) Under the provincial small causes Courts Act, 1987
1	2	3	4
1	Sri Manish Kumar III J.M. 1 st Class-cum- A.M., Sheohar	a) Munsif (Civil Judge, Jr. Div.) b) Sheohar c) Sheohar	a) Rs.1,50,000/- within the local limits of Sheohar Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Sheohar Munsifi.

By Order of the High Court
Sd/- B.B. Pathak
Registrar General

Memo. No. 67853 - 67870

Dated, Patna, the 19.08, 2019

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna/ Secretary to the Govt. of Bihar, Law Department, Patna/ A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna/ Under Secretary, Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna/ Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna/ I/C Registrar (IT)-cum-C.P.C., Patna High Court, Patna/ I/C Registrar (Establishment), Patna High Court, Patna/ J.R. -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judge, Sheohar/ The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Authority, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ District Magistrate, Sheohar for information (and communication to the officer concerned).

The officer appointed may be directed to make over charge of his office in such a way so as to join his new assignments immediately of the receipt of the Court's notification.

The District and Sessions Judge concerned is also requested to see the notification is published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)

[The District Magistrate concerned is requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification]

(-) For D.J. only
[-] For D.M. only


Registrar General

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 19.08.2019

No. 289 A: In exercise of the powers conferred under Sub- Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the Munsif, Civil Judge (Junior Division) named in column no.2 of the table given below, the powers of Judicial Magistrate of the 1st Class also for the district noted against his name in column no. 3 of the table.

Sl. No.	Name of the Officer with designation and present place of posting	Name of the District
1	2	3
1.	Sri Manish Kumar III, Munsif, Sheohar	Sheohar

By Order of the High Court

Sd/- B.B. Pathak

Registrar General

Memo. No. 67873 - 67887

Dated, Patna, the 19.08.2019

Copy forwarded to the Secretary to the Govt. of Bihar, General Administration Department, Patna/ Secretary to the Govt. of Bihar, Law Department, Patna/ A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna/ Under Secretary, Personal claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna/ Registrar (Administration), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna /District and Sessions Judge, Sheohar/ I/C Registrar (IT)-cum-C.P.C., Patna High Court, Patna/ I/C Registrar (Establishment), Patna High Court, Patna/ Joint Registrar -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information (and communication to the officer concerned.)

(-) For D.Js. only

Registrar General